

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 4359/2018

This the 10th day of October, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Baleram, Aged about 61 years,
Designation : Safaikaramchari
Group : C,
S/o. Sh. Bhagwat,
R/o. Valmiki Mohalla,
Village Makanpur,
Ghaziabad, Uttar Pradesh – 201 234. ...Applicant

(None)

Versus

1. East Delhi Municipal Corporation
Through its Commissioner,
419, Udyog Sadan,
Patparganj Industrial Area,
Delhi- 110 092.
2. The Deputy Commissioner
East Delhi Municipal Corporation
Shahdara, South Zone,
Karkardooma, Delhi-110 032.
3. The Department of Accounts and Finance,
EDMC, Shahdara, South Zone,
Karkardooma, Delhi – 110 032.
4. Vice Chairman
Delhi Development Authority 4,
Mahatama Gandhi Road,
IP Estate, Delhi – 110 002. ...Respondents

(By Advocate : Mr. K. M. Singh)

ORDER (ORAL)

Ms. Aradhana Johri, Member (A) :

None for applicant even on revised call. Mr. K. M. Singh, learned counsel for respondents has argued that

though the counter has been filed by them on 09.05.2019, but the rejoinder has yet not been filed. Furthermore, he has stated that the representation of the applicant dated 19.08.2018 (Annexure A/5) is pending and will be disposed of expeditiously as stated in the counter itself.

2. I have perused the record and found that the said representation dated 19.08.2018 has yet to be disposed of by the competent authority.

3. In the light of this, the O.A is disposed of with a direction to the respondents to consider the said representation as per rules and pass a speaking order within four weeks from the date of receipt of a certified copy of this order. No costs.

(Aradhana Johri)
Member (A)

/Mbt/